

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

Lok Sabha
Unstarred Question No. 1935
TO BE ANSWERED ON 03.07.2019

Working of Tribunals

1935. DR. SHASHI THAROOR:

Will the Minister of LAW AND JUSTICE, be pleased to state:

(a) whether 272nd report on Assessment of Statutory framework of Tribunals in India has recommended for the formation of a single nodal agency under the aegis of the Ministry of Law and Justice to monitor the working of Tribunals;

(b) if so, the Government has taken specific steps in pursuance of this recommendation;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) Yes, Sir.

(b) to (d) Comments from various stakeholders concerned with the matter i.e. Ministries/Departments administering the various Tribunals have been requested to on the recommendations of the Law Commission made in its 272nd report. The comments from some of the ministries departments are awaited.
